FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR REPUTE FOODS PRIVATE LIMITED
OPERATING IN CASHEW MANUFACTURING INDUSTRY AT RAJKOT, GUJARAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**REPUTE FOODS PRIVATE LIMITED** Pan No.: AAFCR4726C CIN No.: U15400GJ2011PTC067117
2.	Address of the registered office	Plot No.6, Survey No.244, Shapar, Rajkot, Shapar, Gujarat, India,360024
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Rajkot, Gujarat
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing- cirp.rfpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing- cirp.rfpl@gmail.com
10.	Last date for receipt of expression of interest	12.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	22.11.2025
12.	Last date for submission of objections to provisional list	27.11.2025
13.	Date of issue of final list of prospective resolution applicant	07.12.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.12.2025
15.	Last date of submission of resolution plans	11.01.2026
16.	Process email id to submit EOI	cirp.rfpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Known

Date: 28.10.2025
Place: Ahmedabad

Sd/-
Chirag Rajendrakumar Shah
Resolution Professional in the matter of Repute Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA No.: AA1/11837/02/311225/107567 (**Valid upto** 31.12.2025)
208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank,
Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

CHIRAG. R. SHAH
IBBI/IPA-001/IP-P01169/2018-19/11837
AHMEDABAD
INSOLVENCY PROFESSIONAL

Chirag R. Shah.

SHREE PACETRONIX LIMITED

CIN: L33112MP1988PLC004317
Registered Office: Plot No 15, Sector-II, Industrial Area, Dhar, Pithampur, Dist. Dhar- 454775, Madhya Pradesh, India, | Tel. No.: 9165977990
Email Id: investors.spl@gmail.com | Website: www.pacetronix.com

Recommendations of the Committee of Independent Directors **("IDC")** of Shree Pacetronix Limited **("Target Company" or "TC")** under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI SAST Regulations")** in relation to the open offer to the public shareholders of the Target Company **("Open Offer")** made by Akash Sethi ("Acquirer") together with Atul Kumar Sethi **("PAC-1")**, Amita Sethi **("PAC-2")** and Ashish Sethi **("PAC-3")**.

1.	Date	October 27, 2025
2.	Name of the Target Company (TC)	Shree Pacetronix Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirer and PACs to the Public Shareholders to acquire up to 9,75,000 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 100/- per Equity Share, aggregating to a total consideration of ₹ 9,75,00,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer:** Akash Sethi **PAC 1:** Atul Kumar Sethi **PAC 2:** Amita Sethi **PAC 3:** Ashish Sethi
5.	Name of the Manager to the Offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 | **Email Id:** investors@vivro.net **Contact Person:** Shivam Patel | **Website:** www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Manali Tongia (Chairman) 2. Somya Chhabra (Member) 3. Chandragupt Jain (Member)
7.	IDC Member's relationship with the TC	• All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirer and/ or with PAC.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirer and PAC are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 100 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer. Further, members of the IDC confirm that the Target Company has not received any complaint from the public shareholders regarding the Open Offer process, valuation price or valuation method.
12.	Summary of reasons for the recommendation	The members of the IDC have perused the following offer documents for recommendation on the Open Offer: 1. Public Announcement dated August 07, 2025 (**"PA"**) 2. Detailed Public Statement published on August 14, 2025 (**"DPS"**). 3. Draft Letter of Offer dated August 21, 2025 (**"DLoF"**) 4. Letter of Offer dated October 17, 2025 (**"LoF"**) Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Acquirer and PACs are the existing Promoters and Promoter group of the Target Company and intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company. 2. The Equity Shares of the Target Company are frequently traded on BSE in terms of Regulation 2(1)(j) of the SEBI SAST Regulations. 3. The Offer Price has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI SAST Regulations.
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Shree Pacetronix Limited
Sd/-
Manali Tongia
Chairman- Committee of Independent Directors

Date: October 27, 2025
Place: Pithampur, Madhya Pradesh

AdBaaz

HATSUN AGRO PRODUCT LIMITED

HAP

CIN: L15499TN1986PLC012747

Regd.office: No.41 (49), Janakiram Colony Main Road, Janakiram Colony, Arumbakkam, Chennai - 600 106.
Tel: 044-47961124 | Fax: 044-47961124 | Email: secretarial@hap.in | Website: www.hap.in

STATEMENT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

STANDALONE

(₹ in Crores except EPS)

S.No.	Particulars	Quarter Ended			Half year Ended		Year Ended
		30th September, 2025 Unaudited	30th June, 2025 Unaudited	30th September, 2024 Unaudited	30th September, 2025 Unaudited	30th September, 2024 Unaudited	31st March, 2025 Audited
1.	Total Income	2,385.38	2,538.22	2,078.72	4,923.60	4,455.95	8,686.71
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	161.59	201.31	87.50	362.90	263.08	386.15
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	161.59	201.31	87.50	362.90	263.08	386.15
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	120.18	148.08	64.32	268.26	194.86	285.44
5.	Total Comprehensive Income for the period	120.29	148.19	63.41	268.48	194.81	285.61
6.	Paid-up Equity share capital (Face value of ₹1/- per share)	22.28	22.28	22.28	22.28	22.28	22.28
7.	Other Equity (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year)						1,701.93
8.	Earnings per share (of ₹1/- each) (Not annualised):						
	a. Basic (in ₹)	5.40	6.65	2.89	12.05	8.75	12.81
	b. Diluted (in ₹)	5.40	6.65	2.89	12.05	8.75	12.81

CONSOLIDATED

(₹ in Crores except EPS)

S.No.	Particulars	Quarter Ended			Half year Ended		Year Ended
		30th September, 2025 Unaudited	30th June, 2025 Unaudited	30th September, 2024 Unaudited	30th September, 2025 Unaudited	30th September, 2024 Unaudited	31st March, 2025 Audited
1.	Total Income	2,431.85	2,594.20	2,078.72	5,026.05	4,455.95	8,719.32
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	147.53	184.24	87.50	331.77	263.08	377.30
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	147.53	184.24	87.50	331.77	263.08	377.30
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	109.54	135.19	64.32	244.73	194.86	278.81
5.	Total Comprehensive Income for the period	109.78	135.34	63.41	245.12	194.81	278.96
6.	Paid-up Equity share capital (Face value of ₹1/- per share)	22.28	22.28	22.28	22.28	22.28	22.28
7.	Other Equity (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year)						1,695.28
8.	Earnings per share (of ₹1/- each) (Not annualised):						
	a. Basic (in ₹)	4.92	6.07	2.89	10.99	8.75	12.51
	b. Diluted (in ₹)	4.92	6.07	2.89	10.99	8.75	12.51

Notes:

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the Stock Exchange(s) (**www.bseindia.com** and **www.nseindia.com**) and the Listed entity (**www.hap.in**)
2. The above unaudited financial results prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standard 34 "Interim Financial Reporting" ("Ind AS 34"), prescribed under Section 133 of the Companies Act, 2013 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 27, 2025.

SCAN ME

For Hatsun Agro Product Limited
Sd/-
C Sathyan
Vice Chairman
DIN: 00012439

Place: Chennai
Date: 27th October, 2025

PUBLIC NOTICE AND INVESTOR ADVISORY

(Issued in the Interest of Investors and the General Public)

Subject: Fraudulent Impersonation and Misuse of the Name **"IndiaNivesh Shares & Securities Private Limited and IndiaNivesh Group".**

It has come to the notice of IndiaNivesh Shares & Securities Private Limited, that certain unknown persons and/or entities are fraudulently impersonating our Company and Group, its officials, and brand identity through fake online and social media platforms with the intent to mislead and defraud investors.

These individuals are operating under the guise of an "18" Co-Investment Programme", using our name and logo on WhatsApp, Telegram, Instagram, Facebook, and through cloned websites and email communications, falsely representing themselves as being associated with our Company and Group. They are inviting the public to invest in unauthorised schemes promising assured or guaranteed returns and are inducing investors to transfer funds to unauthorised bank accounts.

We categorically clarify that IndiaNivesh Shares & Securities Private Limited and IndiaNivesh Group, have no connection, control, or association with these individuals or accounts. These activities are entirely unauthorised, fraudulent, and illegal. Further, a formal complaint has been lodged with the Police authorities for investigation and action against the offenders. The matter has also been reported to the National Stock Exchange of India Limited (NSE), which has advised reference to its circulars on impersonation and unauthorised market practices.

Investor Caution

Investors and members of the public are advised to exercise utmost caution and to:

- Deal only through our official website www.indianivesh.in and official email IDs ending with **"@indianivesh.in"** ;
- Not respond to or engage with messages, calls, or investment offers received through WhatsApp, Telegram, or other social media platforms;
- Refrain from transferring funds to personal or third-party accounts; and
- Report any suspicious activity to our Compliance Department and to the National Cyber Crime Reporting Portal: https://cybercrime.gov.in.

Official Contact for Reporting Fraud:
Email: compliance@indianivesh.in / customersupport@indianivesh.in
Helpline: 022 6240 6240

Registered Office: 17th Floor, Lodha Supremus, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

Issued in public interest by:
IndiaNivesh Shares & Securities Private Limited
Date: 27/10/2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR REPUTE FOODS PRIVATE LIMITED

OPERATING IN CASHEW MANUFACTURING INDUSTRY AT RAJKOT, GUJARAT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**REPUTE FOODS PRIVATE LIMITED** Pan No.: AAFCR4726C CIN No.: U15400GJ2011PTC067117
2.	Address of the registered office	Plot No.6, Survey No.244, Shapar, Rajkot, Shapar, Gujarat, India,360024
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Rajkot, Gujarat
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing-cirp.rfpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing-cirp.rfpl@gmail.com
10.	Last date for receipt of expression of interest	12.11.2025
11.	Date of issue of provisional list of prospective resolution applicants	22.11.2025
12.	Last date for submission of objections to provisional list	27.11.2025
13.	Date of issue of final list of prospective resolution applicant	07.12.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.12.2025
15.	Last date of submission of resolution plans	11.01.2026
16.	Process email id to submit EOI	cirp.rfpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Known

Date: 28.10.2025
Place: Ahmedabad

Sd/-
Chirag Rajendrakumar Shah
Resolution Professional in the matter of Repute Foods Private Limited
IBBI/IPA-001/IP-P01169/2018-19/11837
AFA Valid Upto: 31st December, 2025
208, Ratnaraj Spring, Beside Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad-380009

KFIN TECHNOLOGIES LIMITED

KFINTECH
EXPERIENCE TRANSFORMATION

CIN: L72400MH2017PLC444072
Registered office address: 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400070, Maharashtra. **Tel. No.:** 022 4962 0337, **Website:** www.kfintech.com, **Email:** investorrelations@kfintech.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED SEPTEMBER 30, 2025

(₹ in millions)

Sl. No.	Particulars	Quarter ended			Half-year ended		Year ended
		September 30, 2025 (Unaudited)	June 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	March 31, 2025 (Audited)
1	Revenue from operations	3,092.34	2,740.58	2,804.74	5,832.92	5,180.36	10,907.52
2	Net profit before tax (from ordinary activities)	1,269.44	1,049.05	1,194.68	2,318.49	2,112.74	4,475.90
3	Net profit before tax (after extraordinary activities)	1,269.44	1,049.05	1,194.68	2,318.49	2,112.74	4,475.90
4	Net profit after tax attributable to shareholders of the Company	933.13	772.57	893.22	1,705.70	1,573.94	3,326.25
5	Total comprehensive income attributable to shareholders of the Company	938.38	779.24	907.58	1,717.62	1,588.39	3,324.24
6	Paid-up equity share capital	1,722.63	1,721.88	1,714.07	1,722.63	1,714.07	1,720.83
7	Reserves (excluding "revaluation reserve")	12,901.40	13,199.27	10,440.37	12,901.40	10,440.37	12,357.47
8	Securities premium account	5,850.62	5,817.39	5,631.49	5,850.62	5,631.49	5,768.60
9	Earnings' per equity share ('EPS') [face value of share: ₹ 10 each]*						
	Basic	5.42	4.49	5.21	9.91	9.19	19.39
	Diluted	5.38	4.45	5.16	9.83	9.11	19.27

**EPS is not annualized for the periods.*

Notes:

1 Financial results of KFin Technologies Limited (standalone financial results)

(₹ in millions)

Sl. No.	Particulars	Quarter ended			Half-year ended		Year ended
		September 30, 2025 (Unaudited)	June 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2024 (Unaudited)	March 31, 2025 (Audited)
1	Revenue from operations	2,972.59	2,644.50	2,692.28	5,617.09	4,988.19	10,554.99
2	Net profit before tax (from ordinary activities)	1,232.26	1,027.17	1,147.57	2,259.43	2,059.30	4,381.96
3	Net profit before tax (after extraordinary activities)	1,232.26	1,027.17	1,147.57	2,259.43	2,059.30	4,381.96
4	Net profit after tax	910.83	760.97	851.77	1,671.80	1,530.31	3,255.48

2 The financial results have been prepared in accordance with Indian Accounting Standard prescribed under Section 133 of the Companies Act, 2013 and are in compliance with the presentation and disclosure requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended).

3 The above results have been reviewed and recommended to the Board of Directors by the Audit Committee and subsequently approved by the Board of Directors at its meeting held on October 27, 2025. The statutory auditors have expressed an unmodified review conclusion on these results.

4 The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter ended Financial Results (Standalone and Consolidated) are available on the websites of BSE Limited i.e. www.bseindia.com, National Stock Exchange of India Limited i.e. www.nseindia.com and the Company i.e. www.kfintech.com. The same can be accessed by scanning the QR code provided below:

for **Kfin Technologies Limited**
SD/-
Sreekanth Nadella
Managing Director and Chief Executive Officer
DIN: 08659728

Place: Mumbai
Date: October 27, 2025

Adfactors 538/25

SHREEJI SHIPPING GLOBAL LIMITED

SHREEJI
SHIPPING GLOBAL

(Formerly known as SHREEJI SHIPPING GLOBAL PRIVATE LIMITED & SHREEJI SHIPPING)
CIN: U52242GJ2024PLC150537
Reg. Office: "SHREEJI HOUSE", Town Hall Circle, Jamnagar-361001 (Gujarat), India. **Phone:** +91 288 2553331, 2673331, 2555352, 2675334, **Fax:** +91 288 2556525; **E-mail:** info@shreejishipping.in; **Web:** www.shreejishipping.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

The Board of Directors of the company in their meeting held on October 27, 2025, approved the Unaudited Financial Result of the company, for the Quarter and Half Year ended on September 30, 2025.

The Unaudited Results along with the Limited Review Report has been hosted on the website of the Company at www.shreejishipping.in and on the website of BSE Limited (www.bseindia.com) and on the website of National Stock Exchange of India Limited (www.nseindia.com) and can be accessed by scanning the QR Code.

By Order of Board
For, Shreeji Shipping Global Limited
Sd/-
Ashokkumar Lal
Chairman & Managing Director (DIN: 01736933)

Place: Jamnagar
Date: October 27, 2025

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (LODR) Regulations, 2015.

Adfactors 540/25